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## Higher price of DDA flats

298. SHRI KALRAJ MISHRA: Will the Minister of WORKS AND HOUS-ING be pleased to state:

- (a) whether it is a fact that the DDA propose to charge higher price of flats than that fixed earlier from the applicants belonging to Janata low income group and middle income group categories registered under the new Registration scheme of 1979; and
- (b) if so, what will be the price of flats in different categories?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) The firm cost on which the dwelling units to be constructed under the New Registration Scheme 1979 are to be disposed of was not announced at the time the scheme was released. The disposal cost of the dwelling units is worked out on the completion of the units on the basis of cost of construction as it comes out. In the brochure, under which the scheme was released, only the likely cost of the flats was stated. It had further been stated that the figures so mentioned were merely indicative and did not represent the final cost.

(b) It would be premature to say at this stage what would be the actual cost of construction of the DUs on their completion.

## Registration fees of DDA flats

299. SHRI S. W. DHABE: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether it is a fact that Delhi Administration has taken a decision on the proposal of the Central Government that the registration fees on the flats sold by the Delhi Development Authority to the persons in the low income group be levied only on the cost of land:
- (b) if so, what are the details in this regard; and
- (c) if the answer to part (a) above be in the negative, by when a final

decision is likely to be taken by the Delhi Administration?

to Questions

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) No. Sir. The Central Government has sent no such proposal to the Delhi Administration.

(b) and (c) Question does not arise in view of the position stated against (a) above.

## Slum areas in Delhi

300. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR: Will the Minister of WORKS AND HOUSING pleased to state:

- (a) what are the names of areas in Delhi which have been declared slum-clearance areas:
- (b) when each area was declared as slum-clearance area;
- (c) how many areas have been cleared and developed during the last three years;
- (d) what are the reasons for delay in developing these areas; and
- (e) what is the future plan in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): and (b) A statement is laid on the Table of the House [See Appendix CXV, Annexure No. 31].

- (c) As informed by the Delhi Development Authority no large scale Slum Clearance Operation was undertaken by the Slum Deptt. during the last 3 years except property No. 4688 VII (Haveli Razia Begum). However, the following areas were developed during the last 3 years.
  - 1. Sarai Khalil (H.I.G. Scheme of D.D.A.).
  - 2. Amrit Kaur Puri (32 Tenements).
    - 3. Sarai Phoos (96 Tenements).

- (d) Constraints of resources and reluctant of slum dwellers to leave these areas which are often close to their place of work are among the important reasons for the slow progress in developing these areas.
- (e) In the Sixth Five Year Plan it is proposed to construct more tenements for the slum dwellers.

## Unauthorised constructions in Delhi

- 301. SHRIMATI SUSHILA SHAN-ADIVAREKAR: KAR Will Minister of WORKS AND HOUSING be pleased to state:
- (a) whether Government are aware that a large number of unauthorised constructions have come up on Government land in Delhi during the Janata regime;
- (b) whether it is also a fact that unauthorised constructions these were demolished about 4 years back as these were encroachments on public land;
- (c) if so, what are the reasons for allowing these unauthorised construction to come up and what measures have been taken to remove them; and
- (d) whether any responsibility has been fixed in this regard and if so, what action has been taken in this connection?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) Unauthorised constructions encroachments on public lands is an old feature of Delhi. These have come up during the Janata Government also.

- (b) It is a fact that many unauthorised constructions/encroachments were cleared during 1975-76 and the squatters were shifted to resettlement colonies.
- (c) Some of the sites cleared at that time have been resquatted upon. Non-availability of accommodation for the large inflex of population come to Delhi in search of livelihood

is an important reason why this has happened. The Delhi Development Authority has reported that measures have now been taken to fence the areas under its control and improve watch and ward by its field staff. Action is also taken against the squatters by the concerned agencies in accordance with the provisions of law.

have reported that no individual responsibility can be fixed in these cases. Non-availability of well-equipped Science Laboratories in Bidhan Chandra Vidyalaya New Delhi

(d) The Delhi Development Authority and land & Development Officer

302. SHRI MANUBHAI PATEL: Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that most of the Government aided Schools in Delhi, particularly the Bidhan Chandra Vidyalaya, Moti Bagh, New Delhi do not have well-equipped science laboratories for teaching of science in higher classes;
- (b) whether it is also a fact that the Bidhan Chandra Vidvalava does not have adequate number of trained teachers for Mathematics, Mechanical Drawing and other Science Subjects, as a result of which Science students after passing Class X do not have any other alternative but to take up Arts or Commerce subjects in that School; and
- (c) if so, what action Government proposed to take in this regard?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARANAND): (a) No. Sir. According to the Delhi Administration, the Bidhan Chandra Vidyalaya, Moti Bagh, New teaches science upto 10th Class which purpose its science laboratories are adequately equipped.

(b) The School does not have these teachers at the Senior Secondary stage because it teaches science only upto the Secondary stage.